

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 6

C.P. (IB)/3572(MB)2018

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **02.05.2024**

NAME OF THE PARTIES : **Ruky Projects Pvt. Ltd.**

Vs

Topworth Infra Pvt. Ltd.

For OC : None present.

For CD : None present.

Section 9 of IBC

ORDER

1. Fresh notice was issued by the Registry to the OC and CD before the matter was transferred from Court-V. Service report indicates that notice sent through Registry is returned with an endorsement "**addressee left without instructions**". As regards the CD, it is endorsed that "**intimation on hold as door locked intimation served**".
2. In view of the above, it is felt that OC is not interested to pursue the matter further. Hence, **CP is dismissed for default.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

JNK